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SLP(C)... 2960-2961 OF 2001

ITEM No.17 Court No. 3 SECTION XV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal(Civil)...CC 2960-2961/2001

(From the judgement and order dated 25/10/1999 in WA 884/92
of The HIGH COURT OF KERALA AT ERNAKULAM)

KERALA STATE CASHEW DEV. CORPN. Petitioner (s)

VERSUS

SAROJINI AMMA AND ANR. Respondent (s)

With I.A. No. 1- 2 (C/delay in filing SLP)
With
Item No. 60@@
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SLP(C)...CC 3070-3073/2001
[Kerala State Cashew Dev. Corpn. Vs. Lakshiukuttyamma and Ors.]

Date : 30/04/2001 These Petitions were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE B.N. KIRPAL
HON'BLE MRS. JUSTICE RUMA PAL

For Petitioner (s) Mr. G. Prakash, Adv.
Mr. Chandra Mohan Das, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

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.SP2
Delay condoned.
Issue notice returnable after twelve weeks.
Stay in the meanwhile.

.SP1

Kalyani. (S.L. GOYAL)@@
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